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मारत सरकार GOVERNMENT OF INDIA संचार मंत्रालय MINISTRY OF COMMUNICATIONS

भारतीय बेतार तार-यांत्रिकी (प्रेयानुशीली सेवा) नियम, 1978

THE INDIAN WIRELESS TELEGRAPHS (AMATEUR SERVICE) RULES, 1978

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सूचना

इस अनुबार्ति के नवीकरण के लिये आवेदन इस अनुबार्ति के समाप्त होने से कम से कम दो मास पूर्व संचार मंतालय, भारत सरकार, नई दिल्ली-1, को लिखित रूप में किया जाना चाहिये।

2. नवीकरण फीस केवल बैंक ड्राफ्ट द्वारा भेजें।

वैंक ड्राफ्ट "वेतन और लेखा अधिकारी" (सचिवालय), संचार मंत्रालय, नई दिल्ली के नाम देय हैं और भारतीय स्टेट बैंक, नई दिल्ली, मुख्य शाखा, पालियामेंट स्ट्रीट, नई दिल्ली में भुगतानी हों।

NOTICE

Application for renewal of this licence must be made in writing to the Ministry of Communications, Government of India, New Delhi-1, at least two months before the date upon which the licence expires.

2. The renewal fee should be paid by Bank Draft only.

The Bank Drafts should be drawn in favour of the "Pay and Accounts Officer, (Secretariat), Ministry of Communications, New Delhi" payable at the State Bank of India, Main Branch, Parliament Street, New Delhi. भारत सरकार GOVERNMENT OF INDIA



संचार मंत्रालय MINISTRY OF COMMUNICATIONS

भारतीय बेतार तार-यांत्रिकी (प्रेयानुशीली सेवा) नियम, 1978

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GOVERNMENT OF INDIA Ministry of Communications (WPC Wing)

New Delhi, the 25th Oct., 1978

NOTIFICATION

The Indian Wireless Telegraphs (Amateur Service) Rules, 1978

G.S.R. No. 1499/78.— In exercise of the powers conferred by section 4 and section 7 of the Indian Telegraph Act, 1885 (13 of 1885), the Central Government hereby makes the following rules for the conduct of wireless telegraphs in the amateur service, established, maintained, and worked by persons licensed under the said Act.

1. Short title and commencement :

- (1) These rules may be called the Indian Wireless Telegraphs (Amateur Service) Rules, 1978.
- (2) They shall come into force on the 1st January, 1979.

2. Definitions :

- In these rules, unless the context otherwise requires,-
- (a) 'Act' means the Indian Telegraph Act, 1885 (13 of 1885);
- (b) 'amateur service' means a service of self training, inter-communication and technical investigations carried on by amateurs that is, by persons duly authorised under these rules interested in radio technique solely with a personal aim and without pecuniary interest; 'amateur station', and 'station' shall have the meaning respectively assigned to them in the Convention;
- (c) 'Convention' means the International Telecommunication Convention, Malaga-Torremolinos, 1973, for the time being in force and the Radio Regulations and the Additional Radio Regulations annexed thereto but does not include any portion of the said Convention or Regulations regarding which the Central Government makes any reservation;
- (e) 'licence' means a licence granted under section 4 of the Act for an amateur wireless telegraph station.

3. Necessity for licence :

No person shall establish, maintain and work an amateur wireless telegraph station except under and in accordance with the terms and conditions of an appropriate licence under these rules.

4. Categories of licence :

There shall be four categories of licences, namely :

- (i) Advanced Amateur Wireless Telegraph Station Licence;
- (ii) Amateur Wireless Telegraph Station Licence, Grade-I;
- (iii) Amateur Wireless Telegraph Station Licence, Grade-II;
- (iv) Short Wave Listeners' Amateur Wireless Telegraph Station Licence.

5. Eligibility for licence :

- (1) A licence may be granted subject to such conditions contained in Annexure I to these rules-
 - (i) to a person,-
 - (a) who is a citizen of India;
 - (b) who is not less than 18 years of age;
 - (c) who, in case of Advanced Amateur Wirless Telegraph Station licence, has operated an Amateur station covered under Amateur Wireless Telegraph Station Licence, Grade II for at least three years or an Amateur Station covered under Amateur Wireless Telegraph Station Licence, Grade I for at least 2 years;
 - (d) who is the holder of a certificate or who qualifies the examination specified below, namely :---
 - (A) in the case of an Advanced Amateur Wirless Telegraph Station Licence—
 - (i) a Radio-communication Operators' General Certificate, or
 - (ii) a First or Second Class Radio-telegraph Operators' Certificate, or
 - (iii) the Advanced Amateur Station Operators' Examination;

(i) One of the certificate specified for item (A), or

- (ii) the Amateur Station Operators' Grade I examination:
- (C) in the case of an Amateur Wireless Telegraph Station Licence Grade II-
 - (i) One of the Certificates specified for item (B), or
 - (ii) Special Radiotelegraph Operators' Certificate, or
 - (iii) the Amateur Station Operators' Grade II Examination;
- (ii) to a bonafide amateur radio society or club or a school, college, or an institution (a University in India, which have the aim of investigations in the field of radio c the training of persons in radio communication techniques :

Provided that the licence shall be issued in the name of an authorised official of th society or club or a school, college or an institute or a University in India holding a cat gory of licence appropriate to the transmissions to be conducted by the proposed station.

(2) Notwithstanding anything contained in sub-clause (b) of clause (i) of sub-rule (1), th Central Government may grant, to bonafide experimenters between the ages of 16 and 18 year Amateur Wireless Telegraph Station Licence, Grade I and to those between the ages of 14 an 18 Amateur Wireless Telegraph Station Licence, Grade II or Short Wave Listners' Amateur Wire less Telegraph Station Licence :

Provided that the application for the grant of such licences shall be accompanied by a certificat from the head of the educational institution, recognised by a Board or University in India, attende by the applicant or from his legal guardian that the applicant is interested in and competent t conduct experiments in wireless telegraphy.

(3) Notwithstanding anything contained in sub-clause (d) of clause (i) of sub-rule (1), th Central Government may recognize, subject to any conditions it may prescribe from time to time such other radiotelegraph operators' certificates or Amateur Station Operators' Certificates as ar issued by a competent authority in any other country as equivalent to qualifications referred to in sub-clause (d) of clause (i) of sub-rule (1) for the purpose of grant of a licence under these rules.

6. Application for licence :

An application for the grant of licence from-

(a) an individual, or

(b) an Amateur Radio Society or club or a school, college or an institute or a University in India-

shall be made to the Central Government in Annexure II or Annexure III respectively to these rules together with all the subsidiary forms and documents duly filled in and completed in all respects

7. Eligibility for admission to amateur station Operators Examination :

- No person shall be eligible for admission to an examination for the grant of licence unless :---(a) such a person fulfils the provisions contained in sub-clauses (a), (b) and (c) of clause (i)
 - of sub-rule (1) of rule 5;
- (b) such person pays the fees on the following scale, namely :--

(i) Advanced Amateur Station Operators' Examination

- (ii) Amateur Station Operators' Grade I Examination
- (iii) Amateur Station Operators' Grade II Examination .. Rs. 10.00 and

(c)-a period of atleast one month has elapsed since he last appeared in an examination and failed

8. Examinations :

(1) The examinations* for the grant of a licence shall be held at a place** and on a date as may be notified by the Central Government from time to time.

(2) An application for licence in Annexure II or, as the case may be, in Annexure III to the rules shall be submitted not later than the 15th of the month preceding that in which it is desired to take the examination.

(3) Any person admitted to the examination and found guilty of impersonation or of submiting fabricated documents or documents which have been tampered with or of making statements which are incorrect or false or of suppressing material information or of using or attempting to use unfair means in the examination hall or otherwise resorting to any other irregular or improper means for obtaining admission to the examination may, in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period from appearing in any of the examinations held for the award of licence under these rules:

.. Rs. 20.00

- .. Rs. 25.00

Provided that no order under this sub-rule shall be made unless the person concerned has been given a reasonable opportunity or making a representation against the action proposed to be taken.

(4) If any person is found guilty of any malpractice referred to in sub-rule (3) after the grant of a licence to such person, the Central Government may, in addition to prosecuting him cancel the licence so given :

Provided that the Central Government may, pending the cancellation of the licence, suspend or endorse such licence :

Provided further that no order under this sub-rule shall be made unless the person concerned has been given a reasonable opportunity of making a representation against the action proposed to be taken.

NOTE: *The Syllabi for the examination are printed as Appendix I.

**The Schedule of examinations, normally conducted at various centres, is indicated in Appencix II.

9. Grant of licence :

Every category of licence shall be in the form set out in Annexure IV to these rules.

10. Observance of conditions of licence, Convention and rules under the Act :

(1) Every licensed amateur wireless telegraph station shall be established, maintained and worked in accordance with-

- (a) the conditions contained in Annexure I to these rules;
- (b) the provisions of the Convention;
- (c) the rules made by the Central Government under section 7 of the Act for the conduct of wireless telegraphs in so far as they are applicable.

(2) Notwithstanding sub-rule (1) the Central Government may modify, vary, cancel or revoke any of the conditions of licence contained in the said Annexure I at any time either by specific notice in writing to the licensee, or by means of a general notice published in the Official Gazette or in a newspaper published in New Delhi.

(3) The licensee shall at his own expense, give effect to any variations in the conditions of licence,

11. Period of validity :

A licence granted under these rules shall be issued for a period of two years commencing on the date of issue of the licence.

12. Fee for licence :

 \checkmark (1) A licence fee on the following scale shall be payable to the Central Government on receipt of instructions from that Government and in the manner directed by it :--

Category of licence	· ·	Fees in Rupees
(i) Advanced Amateur Wireless Telegraph Station Lic	cence	50
(ii) Amateur Wireless Telegraph Station Licence, Grad	de I	40
(iii) Amateur Wireless Telegraph Station Licence, Grade	eII	25
(iv) Short wave Listerners' Amateur Wireless Telega	raph	
Station Licence	• •	25

(2) No holder of a licence shall be entitled to a refund of fees paid therefor on the ground of his inability to establish or make use of the licensed amateur station.

13. Authorised frequency bands, power and emission :

A holder of licence shall use, as appropriate to the licence, such frequency bands, power and classes of emission as are set out in Annexure V of these rules :

Provided that the Central Government may by special or general order make changes in the usage of frequency bands, power and types of emission where that Government is satisfied, that it is expedient to do so, keeping in view, among others, the provisions of the Convention, need for enforcement of better technical standards in respect of equipment and national and international radio interference pattern.

14. Renewal of licence :

(1) On the expiry of the validity of a licence, it may be renewed for a period of two years if the licensee,—

(a) makes an application for renewal at least two months before the date of expiry of the licence,

(b) has actively operated his station during the past two years prior to the date of expiry of his licence and submits documentary proof to this effect.

Explanation : In this clause 'actively operated' means that the licensee has communicated with other amateur radio stations on at least 100 occasions : and in case of short wave Lis-tners' Amateur Wireless Telegraph Sation Licence has intercepted amateur radio sta-

- (c) has established, maintained and worked the licensed amateur station in accordance with the provisions of these rules and the conditions of licence during two years preceding the date of expiry of license; and

t	he date of expiry of the internet	1 1 1	
(d) n	ays fees on the following scale, name	Fees in rupees	
	- f Tigonepp	-0	
	Advanced Amateur Wireless Telegra	ph Station Licence 40-	

(i) Advanced Amateur Wireless 7 25-

(ii) Amateur Wireless Telegraph Station Licence, Grade I (iii) Amateure Wireless Telegraph Station Licence, Grade II

(iv) Short Wave Listners Amateur Wireless Telegraph Station ... 25-

(2) The document showing the renewal of licence issued by the Central Government shall

be kept along with the licence to which it refers. (3) It shall not be obligatory for the Central Government to issue a notice that the licence

is due for renewal.

15. Surcharge for late renewal :

A licence that is not renewed before its expiry shall automatically lapse : Provided that this rule shall not apply if the licensee, within one calender month after the date of its expiry, complies the provision of sub-rule (1) of rule 14 and pays a surcharge of rupees ten.

16. Register for wirless telegraphy apparatus : Every licensee shall maintain a register in respect of all wireless telegraphy apparatus established, maintained and worked by him at the amateur station in the form set out in Annexure VI of these rules.

17. Location of Amateur Station :

The location of the amateur station shall be specified in the licence alongwith the usual residence of the licensee endorsed therein and it shall be operated only from the place so fixed.

Provided that the Central Government may, permit the change of location if the licensee applies for it in wirting giving particulars of the change and submits the licence for endorsement,

and pays a fee of rupees five.

18. Portable and mobile amateur station :

Without prejudice to rule 17, the Central Government may in addition to an amateur statior licensed for a specified location issue a special authorisation to establish, maintain and work ar amateur station as a portable station or a mobile station fixed on board a motor vehicle for a specific period in special occasions like exhibitions and jamboories or for specific technical inves-

(i) application for such authorisation is made well in advance indicating, among others, the tigations in radio ifspecific period for which the authorisation is required, nature of investigations or detail

in regard to occasion as the case may be, and area of operation ;

(ii) the applicant holds an Advanced Amateur Wireless Telegraph Station Licence or an Ama teur Wireless Telegraph Station Licence Grade I;

(iii) the applicant pays an additional fee of Rs. 20.

Provided that the special authorisation shall, in addition to the conditions specified in rul 10, be subject to such other conditions as the Central Government may determine from time t time and such conditions, among others, shall include the following, namely :---

- (i) The special authorisation shall not be issued for a period more than 90 days. (ii) The licensee's amateur station at the fixed location and the mobile station shall not con

 - (iii) The suffix 'MO' shall be added to the callsign already authorised to the licensee's ama teur station at the fixed location for use by the portable or mobile station. Such callsig
 - shall be followed by the location of the station. (iv) The licensee shall communicate the result of tests conducted by the help of portable mobile station to the Central Government within 15 days of the expiry of the speci
 - (v) The special authorisation may be withdrawn or the conditions contained therein variation
 - at any time by the Central Government,

19. Amateur Station on board ship:

(1) Without prejudice to rule 17, the Central Government may on receipt of an application authorise establishment, maintenance] and working] of an amateur station on board a ship registered in India. Applications for such authorisation shall be accompanied by a written approval of the master or owners of the ship concerned.

(2) The establishment, maintenance and working of amateur stations on board ships shall, in addition to the conditions specified under rule 10, be subject to such other conditions as the Central Government may determine from time to time and such conditions, among others, shall include the following, namely :-

- (i) The amateur station on board ship shall be operated only while the ship is in International waters or Indian territorial waters. Its operation within the territorial waters of another country shall be in conformity with laws and regulations of the country concerned.
- (ii) It shall not be operated 'whilst the ship is in any harbour in India.
- (iii) The callsign allotted to such stations shall have suffix 'MS' followed by the callsign of the ships in case of radiotelegraphy or the official name of the ship in case of radiotelephony.
- (iv) The amateur station on board a ship shall be independent of ship radio communication, radio navigation and other safety services radio equipment and shall be operated in such a manner as not to cause harmful interference to these services of the ship. The amateur station shall have source of electrical energy independent of the ship station and shall also be electrically independent of it.
- (v) The amateur station on board a ship shall discontinue operation at any time on request of an officer of the Central Government, the Master or Radio Officer of the ship or any land station.

20. Loss and Issue of Duplicate of Licence and Document showing the Renewal of Licence :

(1) A person whose Licence or the document showing the renewal of licence has been lost, mutilated or destroyed shall notify the same to the Central Government. An application in Annexure VII of these rules for the duplicate shall be made to the Cen tral Government embody-ing a statement of the circumstances involved in the loss, mutilation or destruction of the licence or the document showing the renewal of licence for which a duplicate is required. If the licence or the document showing the renewal of licence has been lost, the applicant must state the circumstances in which it was lost and that reasonable search has been made for it, and further that in the event it be found, either the original or the duplicate shall be returned for cancellation. The mutilated licence or the document showing the renewal of licence for which the duplicate is required should be forwarded alongwith the appliction for cancellation.

(2) The Central Government may issue duplicate copy of any licence or the document showing the renewal of the licence and the following charges shall be levied for such issue-

Rs. 10 (i) For duplicate of licence

(ii) For duplicate of the document showing the renewal of licence Rs. 5

21. Revocation of licence :

- (1) The Central Government may, at any time, revoke the licence-
- (i) On the breach of any of the conditions of licence contained in Annexure I; or
- (ii) In default of payment of any fees payable under these rules :

Provided that, before revoking a licence, the licensee shall be given a reasonable opportunity of making a representation against the action proposed to be taken.

(2) The licensee shall not be entitled to any compensation arising out of revocation of his licence nor will any part of the fees paid for the licence shall be refunded for the period a licence stands revoked.

22. Transfer of licence :

A licence shall not be transferable :

Provided that the Central Government may permit the transfer of a licence granted to an authorised official of an amateur radio society or club or a school, college or an institute or a University in India in favour of his successor if such successor holds a category of licence appropriate to the transmissions to be conducted by the amateur station.

23. Operation of licensed amateur station :

No person other than the licensee shall be permitted to operate the licensed amateur station : Provided that-

(a) in the presence of the licensee himself, the station may be operated by an other person holding a valid licence of comparable or higher category. The licensee, however, shall be personally responsible for the observance of these rules as if the station is operated by him. (b) in case of a licence issued to an authorised official of an amateur radio society or club o a school, college, or an institution or a University in India, the station may also be operated by a person who holds a licence of equivalent or higher category with the prior permission of the Central Government in writing; if the licensee keeps persona surveillance over the operation of the station. The licensee shall be responsible for th observance of these rules.

24. Surrender of licence :

A licence which is revoked or which has become invalid and licensee does not desire to renew it shall be surrendered to the Central Government for cancellation and record.

25. Dual holding of licence :

No person shall be granted more than one licence at the same time :

that the Central Government may exempt a person, holding a licence i his name for amateur radio society or a school, college or an institute or a university in India, from the operation of this rule.

26. Admission of foreign nationals to examination and grant of licence :

(1) Notwithstanding anything contained in these rules, the Central Government may, subje to such terms and conditions as it may impose from time to time, admit a person, who is not citizen of India, to an examination for the grant of a licence or grant him a licence if otherwi qualified.

- (2) The conditions under sub-section (1) shall, among others, include the following, namely :-
- (i) the country of which the applicant is citizen, grants reciprocal facilities to Indian n tionals:
 - Provided that it shall not apply where the Central Government considers that recipr cal facilities are not necessary;
- (ii) the applicant is above the age of 18 years;
- (iii) the applicant's stay in India is not likely to be less than one year from the date of app cation;
- (iv) the applicant is a holder of an appropriate category of amateur station Operator's cer ficate or licence issued by a competent authority in any other country and recognis by the Central Government.
- (v) the licence under this rule shall be initially granted for a period of one year or for t period of validity of visa, for which the applicant's passport is endorsed, whichever less
- 27. Penalty for breach of these rules :

Any breach of these rules, other than a breach which is an offence under section 20 or 21 of Act, shall be punishable with fine which may extend-

- (i) when the person is licensed under the Act, to one thousand rupees and in the case of cc tinuing breach a further fine of two hundred rupees for every day after the first during t whole of any part of which the breach continues;
- (ii) when a servant of the person so licensed or another person is punishable for the breat one fourth of the amounts specified in clause (i).

23: Repeal and saving :

(1) On the commencement of these rules, the Indian Wireless Telegraphy (Amateur Servi Rules, 1958, shall cease to be in force.

- (2) Notwithstanding such cesser,-
- (a) Where before such commencement any person had passed the Amateur Station Operate Certificate Grade I or Grade II Examination, such person shall not be required to p any such examination under these rules;
- (b) Where, before such commencement any person was granted Amateur Wireless Telegra Station Licence Grade I, or any such Licence was renewed and the period for which s Licence was granted for renewed extends beyond the commencement of these rules, th such Licence shall continue to be in force for the period specified in the Licence.

ANNEXURE I

CONDITIONS FOR THE CONDUCT OF AMATEUR WIRELESS TELEGRAPH STATION

(See rules 5 & 10)

I. Use of the Amateur Station :

- (1) The amateur station shall be used as part of self training, intercommunication and technic investigations in radiotechniques solely with a personal aim and without pecuniary interest
- Provided that when the station is licensed to an amateur radio society or club, or a school, colleg or an institute or a University, the use of the station'shall be confined to technical investigations and training in radiocommunication techniques without pecuniary interest.
- (2) The station may also be used for the purpose of receiving transmissions in the Standard Fra quency Service to facilitate operation of the station within the authorised frequency band
- (3) Except as provided in these rules, the licensee shall not assign, under-let or otherwidispose of or admit any person to participate in the benefits of the licence.
- **II.** Messages :
 - (1) (a) Radio comumnications may be exchanged with other stations similarly authorise. The amateur stations are forbidden to communicate with amateur stations of countri whose administrations have notified the International Telecommunication Union (their objection to such radiocommunications.
 - (b) Transmissions shall be made in plain language and limited to messages of a technic nature relating to tests and to remarks of personal character (excluding busine affairs or transactions) in which the licensee, or the person with whom he is in con munication, are directly concerned and for which, by reason of their unimportanc recourse to the public telecommunication service is not justified.
 - (c) Special recordings for reproducing sinusoidal tone or tones within the audio frequenc spectrum which may be either constant or steadily changing in frequency may be used
 - (2) The licensee is forbidden to transmit,-
 - (a) messages like the reproduction of broadcast programmes or tape recordings or transmissions of entertainment value or music;
 - (b) false or misleading calls, or signals, news, advertisements, communications of business statements on topics of political or industrial controversy;
 - (c) surperfluous signals or any matter which is indecent or of obscene character or of seditious tendency or which is grossly offensive or such as is likely to arouse racia religious, or communal animosity;
 - (d) messages for pecuniary reward or any messages for, or on behalf of third parties;
 - (3) Notwithstanding clause (a), sub-condition (1) and clause (d), sub-condition (2) the licensee in case of failure of normal telecommunication facilities, are permitted to handle thir party messages, pertaining to natural calamities such as earthquakes, floods, cyclone and wide spread fires, originating from and addressed to a competent civil authorit namely, (a) District Magistrates or Deputy Commissioners or Collectors of the distric and (b) any other officer authorised by authorities mentioned at (a) above. The license shall inform by letter addressed to the licensing authority regarding the use of his amateu station for such purposes on each such occasions.

III. Frequencies, Emissions and Power :

The amateur station shall be operated on frequencies that are within the frequency band authorised to respective categories of licences under rule 13 and on such classes of emissions and power not exceeding that specified in the said rule.

IV. Frequency Control and Measurement :

- (1) The transmitting apparatus shall be tuned as accurately as possible to ensure that no energy is radiated on any frequency outside the limits of the authorised frequency bands
- (2) The licensee shall have at the licensed amateur station a reliable frequency measuring equipment to verify, each time the frequency of the transmitter is changed and whenever i is necessary to check the transmitted frequency, that emissions are within the authorisec frequency bands. The licensee shall take all steps necessary to maintain the accuracy o the freqhency measuring equipment.

V. Non-Interference :

- (1) The amateur station shall be so designed, constructed, erected, maintained and worked a not to cause interference with any wireless telegraph service functioning, within or with out India, in accordance with the provisions of the Convention or the wireless signallir between any fixed, land or mobile stations of Indian land, Naval or Air Force or betwee such stations and any station abroad.
- Provided that in the event of interference being caused by the station the licensee shall di continue or restrict transmissions, pending adjustment of the equipment, on reques from,—
 - (a) the Central Government; or
 - (b) any land station.
- (2) The licensee shall deploy all necessary means to ensure that the radiated frequency : free from harmonics, key clicks, hum and other forms of spurious emissions.
- (3) The licensee shall ensure that the transmitter is not over modulated.
- (4) The use of class B emissions (damped waves) is forbidden.
- VI. Log (Diary of the radio service):
 - (1) A chronological record of all transmissions emanating from or received at the amateu station shall be kept in bound book (not loose-leaf) showing the following :
 - (a) Date and time of each transmission;
 - (c) a summary of the communications exchanged;
 - (c) a brief description of the experiments and tests undertaken;
 - (d) the callsign of station or stations with which messages have been exchanged, time of establishing and terminating communication with each station and the frquency and type of emission employed in each case;
 - (e) time of opening and closing down the amateur station;
 - (f) in case of portable or mobile amateur station the particulars of temporary location.
 - (2) All times in the log shall be stated in the Indian Standard Time.
 - (3) No gaps shall be left between entries in the log and they shall be made and initialled at the time of receiving and transmitting.
 - (4) In case the station is operated by a person other than the licensee (see rule 23), the licensee shall ensure that log is signed by that person indicating his name, callsign and licence number.
 - (5) Licensee shall preserve the log for a period of one year from the date of last entry thereir before it is destroyed:
 - Provided that no log shall be destroyed for such further period as the Central Governme may direct.
 - (6) The form of log is shown in the Table attached to these conditions.
- VII. Wireless Telegraphy Apparatus :

- (1) The amateur station shall be equipped for reception as well as transmission except in the case of Short Wave Listeners Amateur Wireless Telegraph Station Licence when it shall be equipped for the former only.
- (2) The wireless telegraphy apparatus and other accessory equipment used or intended to be used by the licensee shall be so arranged as not to endanger the safety of licensee or other persons.
- (3) The wireless telegraph apparatus shall be kept in a safe condition and housed in such manner as to preclude access to unauthorised persons.
- (4) The transmitter shall be of a type that has a frequency stability comparable to that of a crystal control.
- (5) Meters of standard accuracy shall be installed to measure the d.c. power input to the anode circuit of the final radio frequency stage of the transmitter.
- (6) The aerial used or intended to be used shall be so erected, fixed, or placed as not to cross above or fall on to any power, telegraph or telephone line. If required, the licensee shall take necessary steps to guard, to the satisfaction of the owner or owners concerned, so as to prevent any damage being done in the event of a break occuring in the aerial. The aerial installation shall not cause hazard to flight of aircraft and their heights shall be within the limits specified by the Director General of Civil Aviation in India from time to time. The licensee shall, if so directed, instal and maintain beacon lights on and paint the mast of the station at his own cos x.

VIII. Secrecy of Correspondence :

If any message which the licensee is not entitled to receive is, nevertheless received, the licer shall not make known or allow to be made known its contents, its origin or destination, its e tance or the fact of its receipt to any person (Other than duly athorised officer of the Cen Government or a competent legal tribunal) and shall not reproduce in writing, copy or make to use of such message or allow the same to be reproduced in writing, copied or made use of.

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IX. (1) General Radiotelegraph and Radiotelephone Procedure :

- (a) Before transmitting, the station shall take precautions to ensure that its emissi will not interfere with transmissions already in progress. If such interference likely the transmission shall not commence till there is an appropriate break in communications in progress.
- (b) The call sign endorsed in the licence shall be sent for identification at the beginn and at the end of each period of transmission. When the period of transmission ceeds 10 minutes the call sign shall be repeated. Licensee shall not make transmiss without identification or with false identification.
- (c) Prolonged calls and transmissions shall be avoided.
- (d) When it is necessary to spell out call sign, certain expressions, difficult words, abl viations, figures etc., the phonetic alphabet and figure code given in the Convent shall be used.
- (2) Call and Reply Procedure
 - (a) The call shall consist of-

the call sign of the station called not more than three times;

the word DE (in case of radiotelegraphy) and the words 'This IS' (in case of rac telephony).

the call sign of the calling station, not more than three times.

(b) The reply to call shall consist of-

the call sign of the calling station, not more than three times;

the word DE (in case of a radiotelegraphy) and the words 'This US' (in case of rad telephony)

the call sign of the station called, not more than three times.

- (c) The call may be sent three times at intervals of two minutes; thereafter it shall not repeated until an interval of 10 minutes during which the operator shall listen in frequency band in which the call has been made.
- (d) In case of general call to all stations the signal 'CQ' (in case of radiotelegraphy) a the words 'Hello all stations' or the signal 'CQ' (in case of radiotelephony) sh replace the call sign of the station called in the calling procedure.
- (3) End of Transmission and Work :
 - (a) Transmission of a message shall be terminated by the signal AR (in case of radio te graphy) and by the word 'Over' (in case of radiotelephony).
 - (b) The end of work between two stations shall be indicated by each of them by means the signal VA (in case of radiotelegraph) and by the word 'OUT' (or VA spoken Victor Alfa) in case of radiotelephony.
- (4) Tests :
 - (a) When it is necessary to make test signals either for the adjustment of a transmitter a receiver or for any experiment, such signals shall not be continued for more than seconds and shall be composed of series of VVV followed by the callsign of the stati emitting the test signals. In case of radiotelephony series of VVV shall be replac by the figures 1,2,3,4.....spoken in the figure code.
 - (b) For tests exceeding 30 seconds an artificial aerial shall be used.
 - (c) Emission of carrier wave is forbidden unless such wave is subjected to intelligil modulation.

X. Inspection :

(1) Any officer authorised by the *Central Government* in that behalf in writing by the may at all reasonable times enter the station solely or jointly with any other person persons for the purpose of inspecting and may inspect, examine or test any apparat installed or being installed i the station. The licensee shall extend all facilities for t conduct of such inspections and tests and make available the licence, the station log other records for examination by the inspecting officer.

ANNEXURE II

APPLICATION FROM AN INDIVIDUAL FOR A LICENCE TO ESTABLISH, MAINTAIN AND WORK AN AMATEUR WIRELESS TELEGRAPH STATION IN INDIA (See rules 6 & 8)

	(Last name)	(First)	(N	1iddle)
,	Father's name and address			
				•••••
3.	Address (Present)			
4.	Address (Permanent)			
5.	Date of birth ¹ Place of Birth	Nationality ²	Occupat	ion
6.	(a) Category of licence applied for	(b) Exact	location of the S	Station
7.	Do you hold Radiotelegraph Operat		yes, give particular	
	Name of the certificate	No.	Date of	Issue
8.	Particulars of Amateur Station	Operator's Examinat		
	Name	Centre	Month of Exa	mination
9.	Particulars of apparatus to be used	1 (19 ⁹)		
~	Apparatus Manufacturer's Name	Type No.	Frequency Range	R. F. Pow Output
Ť	Transmitter			
	Receiver			
	Frequency Measu- sing device			8. *
	51112 40 1100			

If yes, indicate the date of the examination

DECLARATION

I hereby solemnly declare that the foregoing facts are true and correct and nothing is fals therein and nothing material has been concealed therefrom. I also agree that in case any informatio given by me herein before is found false at a later date, the licence, if granted, will be cancelled.

I further solemnly give an undertaking that I will not either directly or indirectly divulge to an person, except when lawfully authorised or directed to do so, the purport of any message which may transmit or receive by means of any wireless apparatus operated by me or which may com to my knowledge in connection with the operation of said apparatus.

I have carefully read and understood the rules contained in the Indian Wireless Telegraph (Amateur Service) Rules, 1978 and undertake to abide by them and observe the conditions c the licence. The licensed station shall not be made accessible to any unauthorised person at an time.

Signature of witness :	Signature of applicant :
Name (in block letters) :	Name (in block letters) :
Address :	Date :
Date :	Place :

Note.---1. An attested copy of birth certificate or school leaving certificate must be accompained alongwith th application.

2. Enclose a certificate in support of nationality in the prescribed proforma, indicated in Appendix II from one of the officers listed therein.

APP WIF	PLICATION FOR A LICE RELESS TELEGRAPH ST	NCE TO	ESTABLIS	H, MAINTAIP	N AND W	ORK AN AMAT
1144	OR A SCHOOL, COLI	LEGE O	R AN INS	TITUTE OR	A UNIVE	
		((See rules	6 & 8)		
1.	Name and address of	the Amat	eur Radio S	Society/Club/So	chool/Instit	ute etc.
2.	Particulars of authorise desired :	d official	of the Socie	ty/Club/Schoo	l etc. in w	hose favour licer
ļ	Name			Designat	tion	
	Date of birth ¹	Place	of birth	Nationali	ty²	Occupation
ļ,						
3.	(a) Category of licence	applied	for	(b) Exact 1	ocation o	f the station
	ar					
4.	Particulars of Amateur	Wireless 7	Telegraph St	ation licence 1	held by the	e authorised offic
4	Particulars of Amateur Category of licen			tation licence l		e authorised offic
	Category of licen	ce	Ĩ	٩o.	Date	
	Category of licen Particulars of the Amat	ce eur Radio	P o Society or	٩o.	Date	
	Category of licen	ce eur Radio particulars ollege or i	o Society or s : institute, give	No. club, school	Date [*] etc.	
	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its aim	ce eur Radio particulars ollege or i which it as and ob	o Society or s : institute, give is recognise jectives :	No. club, school e the name of ed.	Date [*] etc. Board	
4.	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its aim (d) If affiliated to any ra	eur Radio particulars ollege or i which it as and ob dio amate	o Society or s : institute, give is recognise jectives : eur organisat	No. club, school e the name of ed.	Date [*] etc. Board	
	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its ain (d) If affiliated to any ra (e) ⁴ Give the names of	eur Radio particulars ollege or i which it as and obj dio amate office beau	o Society or s : institute, give is recognise jectives : our organisat rers :	No. club, school e the name of ed. ion, give its par	Date [*] etc. Board rticulars :	
	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its aim (d) If affiliated to any ra	eur Radio particulars ollege or i which it as and obj dio amate office beau	o Society or s : institute, give is recognise jectives : our organisat rers :	No. club, school e the name of ed. ion, give its par	Date [*] etc. Board rticulars :	
5.	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its ain (d) If affiliated to any ra (e) ⁴ Give the names of (f) Mode of operation	eur Radio particulars ollege or i which it is and obj dio amate office beau of the sta	o Society or s : institute, give is recognise jectives : our organisat rers : tion includir	No. club, school e the name of ed. ion, give its par	Date [*] etc. Board rticulars :	
5.	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its ain (d) If affiliated to any ra (e) ⁴ Give the names of (f) Mode of operation working :	eur Radio particulars ollege or i which it is and ob dio amate office beau office beau of the sta	o Society or s : institute, give is recognise jectives : eur organisat rers : tion includir used :	No. club, school e the name of ed. ion, give its par ng its normal h	Date [*] etc. Board rticulars :	of issue
	Category of licen Particulars of the Amat (a) If registered, give its (b) In case of school, c or University by (c) ³ Give in brief its aim (d) If affiliated to any ra (e) ⁴ Give the names of (f) Mode of operation working : Particulars of Apparatu	eur Radio particulars ollege or i which it is and ob dio amate office beau office beau of the sta	o Society or s : institute, give is recognise jectives : eur organisat rers : tion includir used :	No. club, school e the name of ed. ion, give its par ng its normal h	Date [*] etc. Board rticulars : hours of Frequency	RF power

DECLARATION

I hereby solemnly declare that the foregoing facts are true and correct and nothing is false there in and nothing materials has been concealed therefrom. I also agree that in case any information given by me hereinbefore is found false at a later date, the licence, if granted, will be cancelled.

I further solemnly give an undertaking that I will not either directly or indirectly divulge to an person, except when lawfully authorised or directed to do so, the purport of any message which may transmit or receive by means of any wireless operated by me or which may come to my knowledge in connection with the operation of said apparatus.

I have carefully read and understood the rules contained in the Indian Wireless Telegrap (Amateur Service), Rules 1978 and undertake to abide by them and observe the conditions licence. The licensed stations shall not be made accessible to any unauthorised person at a time.

Signature of witness : Name (in block letters) : Address : Signature of Applicant : Name (in block letters) : Date : Place :

NOTE.-1. An attested copy of birth certificate or school leaving certificate must be accompanied alongwith application.

- 2. Enclose a certificate in support of nationality in the prescribed proforma indicated in Appendix from one of the officers listed therein.
- 3. Attach a copy of the rules and regulations or constitution.
- 4. Attach the minutes of the relevant meeting.

ANNEXURE IV

(See rule 9)

GOVERNMENT OF INDIA

MINISTRY OF COMMUNICATIONS

Licence to Establish, Maintain and Work an Amateur Wireless Telegraph Station in India

The licence is governed by the Indian Wireless Telegraphs (Amateur Service) Rules, 1978. Particulars of the Station :

Location

Callsign

Issued by the Government of India in the Ministry of Communications

New Delhi : Dated :

Licence No.

Signed by the licensee

in]the presence of

Date :

Deputy/Assistant Wireless Adviser to the Govt. of India Signature of Licensee

Date

ANNEXURE V

Authorised Frequency Bands, Power and Emission

(See rule 13)

Category of Licence	Frequency Bands	Emission	Max. D.C. input power
a) Amateur Wireless Telegraph Stat Licence Grade II	ion 3890—3900 KHz 7000—7100 KHz 144—146 MHz	A1 A1 A3, A3A, A3J, F3	25 Watts 25 Watts 5 Watts
b) Amateur Wireless Telegraph Station cence Grade I	Li- 3890—3900 KHz 7000—7100 KHz 14000—14350 KHz 21000—21450 KHz 28000—29700 KHz	А1, А3, F3, А3А, А3Ј, АЗН	150 Watts
	144—146 MHz	A1, A2, A3, A3A, A3J F1, F2, F3, A3H, A5	" 10 Watts

Cateory of Licence	Frec	uency Bands		Emission	Max D.C. input powe				
(c) Advanced Amateur Telegraph licence.	Station	3890—3900 7000—7100 14000—14350 21000—21450 28000—29700	KHz KHz	A1, A3, A3A, A3J, A3H, F1, F2, F3, A5	150 Watts				
		144—146	MHz	A1, A2, A3, A3A, A3J, A3H, A4, A5 F1, F2, F3, F4					

- Notes.--(1) In case of Grade I and Advance Category of licence, the power for A1 emission shall be limited o 100 Watts.
 - (2) For A5 emission, the transmissions shall be restricted to callsign of the station, location and other particulars of the amateur station. They shall be limited to point to point test transmission employing a standard interlace and scanning with a band width not more than 4 KHz.
 - (3) D.C. input power is the total direct current power input to (i) the anode circuit of the value (5) or (ii) any other device energising the aerial.
 - (4) For A3A and A3J emissions, the power shall be determined by the peak envelope power under linear conditions and it shall be limited to 2 667 times the D.C. input power specified.
 - (5) In case of Short wave Listener's Amateur Licence, the holders are permitted to listen to all the bands allocated to Amateur Service.
 - (6) In the case of Amateur Wireless Telegraph Station Licence Grade II the operation shall be restricted to radiotelephony in the band 144-146 MHz only in case the holder of the licence does not qualify in the morse test.

ANNEXURE VI

REGISTERFOR WIRELESS TELEGRAPHY APPARATUS

(See rule 16)

S. No.	Particulars of the app	aratus	Name & address of the person from whom	Date of
110.	Make Model & Type	Chassis No.	received (in case assembled by Licensee, write self-made)	Receipt or assembly

			2°	
In case of purchase, give receipt No. & indicate the licence No. of the seller	Name & address of the person to whom sold or transferred	Date of sale or transfer	Particulars of the licence issued in the name of the purchaser	Remarks

ANNEXURE VII

GOVERMENT OF INDIA

MINISTRY OF COMMUNICATIONS

(WIRELESS PLANNING COORDINATION WING

FORM OF APPLICATION FOR THE ISSUE OF DUPLICATE OF AN AMATEUR STATION LICENCE OR DOCUMENT SHOWING THE RENEWAL OF THE LICENCE

(see rule 20)

- 1. Full name of the applicant (in block Letters)
- 2. Permanent address in full

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Particulars of Amateur Station licence or document showing the renewal of the licence :

3.

Registration	No. o	f Licen	ce/Document	Category	of	Date	of	Any	other	particulars
showing the	renewal	of the Licence		licence		Issue				
							200 200			WI II

4.	Whether the licence or the document showing the renewal of the licence is lost or mutilated or
	destroyed?

5. Whether any reasonable search has been made for the licence or the document showing the renewal of the licence?

I hereby declare that in the event of the original Licence/or document showing the renewal of the licence be found, either the original or the duplicate shall be sent to the Ministry of Communications.

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Station Dated.....

1	5	į	3	ņ	a	tı	17	e		0	f	١,	A	P	p	1	c	G	17	11										
H	2	r	e	S	e	n	t	ł	1	d	d	r	es	SS	5	:														
	0	•	•	•	•	•		•	•	•	,	•	•		•	•	•	•	,				•	•	•	•	•	•		
•			•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•		-	•	•	•	•	•	•	•	•
	•	¢	•	•	•		•	•	•	•	•	,		•	•		•	.,		•	•	•		•			•		•	

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APPENDIX I

structure and the state of the

SYLLABUS AND THE DETAILS OF EXAMINATIONS FOR THE AWARD OF AMATEUR STATION OPERATOR'S LICENCE

The examination shall consist of the following two parts : 1.

PART I-WRITTEN TEST

It shall comprise of one paper containing two sections as under :

Section I : Radio Theory and Practice

NOTE.—Applicants holding degree in telecommunication, or electronics and electrical communications, or a degree recognised by the Central Govt. as equivalent to the above degree shall b^o exempted from appearing in Section, I of the test.

1 T.

TO THE TALL

Section II : National and International Regulations applicable to the operation of amateur station and those relating to the working of station generally.

PART II-MORSE

(i) Receiving, and (ii) Sending.

2 Detailed syllabus :

2.1 Amateur Station Operator's Grade II : Examination

PART I-WRITTEN TEST

(a) Section I : Radio Theory and Practice :

Elementary Electricity and Magnetism :

Elementary theory of electricity, conductors and insulators, units, Ohm's Law, resistance in series and parallel conductance, power and energy, permanent magnets and electromagnets and their use in radio work; self and mutual inductance; types of inductors used in receiving and transmitting circuits, capa-citance; construction of various types of capacitors and their arrangements in series and/or parallel.

Elementary Theory of Alternating Currents :

Sinusoidal alternating quantities-peak, instantaneous, R.M.S. average values, phase; reactance, impe-dance; series and parallel circuits containing resistance, inductance, capacitance; power factor, resonance in series and parallel circuits; coupled circuits; transformers for audio and radio frequencies;

Thermonic Valves :

Construction of valves; thermonic emission, characteristic curves, diodes, triodes and multi-electrode valves; use of valves as rectifier, oscillators, amplifiers, detectors and frequency changers, power packs, stabilisation and smoothing, elementary theory and construction of semiconductor devices-diodes and transistors. Radio Receivers :

Principles and operation of T.R.F. and superhetrodyne receivers,' CW reception; receiver characteristicssensitivity, selectivity, fidelity; adjacent channel and image interference; A.V.C. and squelch/circuits; signal to noise ratio.

Transmitter :

Principles and operation of low power transmitter; crystal oscillators, stability of oscillators.

Radio propagation :

Wave length, frequency, nature and propagation of radio waves; ground and skywaves; skip distance; fading.

Aerials :

Common types of transmitting and receiving aerials.

Frequency Measurement :

Measurement of frequency and use of simple frequency meters.

(b) Section 2 : Regulations :

(a) Knowledge of.

(i) the Indian Wireless Telegraph Rules, 1973.

(ii) the Indian Wireless Telegraphs (Amateur Service) Rules, 1978.

(b) Knowledge of International Radio Regulations as relating to the operation of amateur stations with particular emphasis on the following :

Item			1	Provision of Radi	0 Regulation
 Designation of Emission				104—110	
Nomenclature of the Frequency & Wavelength	•		•	112	
Frequency Allocations to Amateur Services .	•	٠		Article 5	

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<u>I</u> tem							Provisions of Redio Regulation			
	Measures against interference .					•	•	667—677		
	Interference and Tests			•				693—703		
	Identification of Stations							735-737 743,772-773		
	Distress and Urgency Transmissions	•		·	•	•	•	1389—1396, 1477—1478, 1481, 1483		
	Amateur Station							1560—1567		
	Phonetic Alphabets and figure code	•		•	•	•	•	Appendix 16		

(c) Standard Frequency and Time Signals Services in the world.

(d) The following 'Q' codes and abbreviations which shall have the same meaning as assigned to them in the Convention.

QRA, QRG, QRH, QRI, QRK, QRL, QRM, QRN, QRQ, QRS, QRT, QRU, QRV, QRW, CRX QRZ, QSA, QSB, QSL, QSO, QSU, QSV, QSW, QSX, QSY, QSZ, QTC, QTH, QTR, and QUM

Abbreviations :

AA, AB, AR, AS, C, CFM, CL, CQ, DE, K, NIL, OK, R, TU, VA, WA, WB.

The above written test is of one hour duration. The maximum number of marks is 100 and candidates must secure at least 40% in each section and 50% in aggregate for a pass.

PART II—MORSE

(a) Section 1 : Morse Receiving : (Speed : 5 words per minute)

The test piece will consist of a plain language passage of 125 letters, five letters counting as one word. Candidates are required to receive for five consecutive minutes at the speed of 5 words per minute from a double head-gear headphone receiver, international morse code signals from an audio oscillator keyed either manually or automatically. A short practice piece may be sent at the prescribed speed before the start of the actual test. Candidates will not be allowed more than one attempt in each test. The test may be written in ink or pencil but must be legible. Bad handwriting and over-writing will render a candidate liable to disqualification. More than 5 errors will disqualify a candidate.

(b) Section 2 : Morse Sending (Speed : 5 words per minute)

The test piece will consist of a plain language passage of 125 letters, 5 letters counting as one word. Candidates are required to send on an ordinary key for five consecutive minutes at the minimum speed of five words per minute. A short practice piece may be allowed before the actual test. Candidates will not be allowed more than one attempt in the test. Efforts should be made to correct all errors. However, more than 5 uncorrected errors (will disqualify a candidate. The accuracy of signalling, correct formation of characters and the correctness of spacing shall be taken into account.

NOTE.—A candidate is required to pass both in Part I and Part II. In the case of candidates qualifying in Part I only, the licence shall be restricted to radiotelephone operations only.

2.2 Amateur Station Operators' Grade I Examination

PART I.-WRITTEN TEST

Same syllabus as for the Amateur Station Creaters Grade II examination. The test is of 2 hours duration The maximum number of marks is 100 and candidates must secure at least 50% in each section and 55% in aggregate for a pass.

PART II.-MORSE

(a) Section 1 : Morse Receiving (Speed 12 words per minute)

The test piece will consist of a plain language passage of 300 characters which may comprise of letters, figures and punctuations (Punctuations are indicated below). The average words shall contain five characters and each figure and punctuation will be counted as two characters. Candidates are required to receive for five consecutive minutes at a speed of 12 words per minute. Other conditions are the same as applicable to Amateur Station Operator's Grade II examination.

NOTE .- Test piece may contain only the following punctuations :

Full stop; Comma; Semi-colon; Break Sign; Hyphen and question mark.

(b) Section 2 : Morse Sending (Speed 12 words per minute)

The test piece will be similar to Morse Receiving test. Candidates are required to send for five consecutive minutes at a speed not less than 12 words per minute. Other conditions are the same as applicable to Amateur Station Operators' Grade II examination.

Note .- A candidate is required to pass both in Part I and Part II simultaneously.

PART I-WRITTEN TEST

(a) Section 1 : Radio Theory and Practice :

(i) Motors and Generators : Elementary principle and construction of alternators, motors and Generators. (ii) Alternating current : Construction of transformers, transformer losses, transformer as a matching device.

(iii) Measuring Instruments : Moving coil and moving iron meters, frequency meters.

(iv) Semi conductor devices and Transistors : Elementary principles of conduction and construction, symbols biasing methods.

(v) Power Supplies : Half wave and full wave rectifiers, smoothing and regulation, bridge rectifier.

(vi) Modulation : Principles of frequency modulation.

(vii) Transmitters and Receivers : Elementary principles of transmission and reception of Facsimile and Television signals, elementary principles of transmitters and receivers employing single side band.

(viii) **Propagation :** Characteristics of ionosphere and troposphere. Properties of different reflecting layers optimum working frequency, day and night frequencies.

(ix) Aerials : Principles of radiation, aerials for different frequency bands including aerials for microwave (x) Space Communications : Elementary principles of communication via satellite.

(b) Section 2 : Regulations :

Same syllabus as prescribed for Amateur Station Operator's Grade II examination.

The test is of 3 hours duration. The maximum number of marks is 100 and candidates must secure at least 50% in each section and 60% in aggregate for a pass.

PART II-MORSE

Same syllabus as perescribed for Amateur Station Operators' Grade I examination. Note.—The holders of Amateur Station Operators' Grade I Licence shall however be exempted from Part II of the examination.

APPENDIX II

SCHEDULE OF EXAMINATIONS

SI.N	Place							Month of examination
1. 2.	Delhi, Bombay, Calcutta and Madras Ahmedabad, Hyderabad and Nagpur	•			•	•	• •	Every month. January, March, June, August October & December
	Ajmer, Bangalore, Darjeeling, Gorakhr ong, Ranchi, Srinagar and such other the Monitoring Organisation of the Mini	11aces	when	6 8 11	10 IIIU	11115 0	LULIVIA VA	January, April, July and October

APPENDIX III NATIONALITY CERTIFICATE

Certified that I have known Shri.....for the las years and that to the best of my kno.yledge and belief he/she bears a good moral character. He/she is onationality. He/she is not related to me.

Address : Dated:

Signature : Designation : Seal:

Nore .- This certificate should be from one of the officers listed 'elow :-

1. Gazetted officers of Central or State Governments.

2. Members of Parliament or State Legislatures.

3. Sub-Divisional Magistrate Officer.

4. Tehsildars or Naib/Deputy Tehsildars Authorised to exercise magisterial powers.

GIPN-S3-492 M. of Communication/ND/78-23-6-79-3000